

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

13. IA 3322(MB)2024
IN
C.P. (IB)/259(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: Phoenix ARC Private Limited
Vs
AJR Infra and Tolling Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Aman Kacheria a/w Adv. Neel Kothari, Adv. Rishabh, Adv. Sakshi Dube, Adv. Mahima Shah and Adv. Grishma for the Applicant present through physical mode. Ld. Sr. Counsel, Gaurav Joshi a/w Adv. Virjee, Adv. Akash Agarwal and Adv. Rushabh Parekh for the Respondent present through virtual mode.
2. Ld. Counsel for the Respondent submitted that their arguing Sr. Counsel Mr. Janak Dwarkadas is not available. Hence, requested for adjournment.
3. At the request of Respondent, the matter is adjourned to **27.08.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)